- (ii) The source of funds for the private entrepreneurs should be from their own resources and open market borrowings.
- (iii) The entrepreneur will be allowed to fix the tariffs according to his commercial judgement, subject to the interests of the users being protected through the existence of a toll-free facility.

Withdrawal of British Airways Flights from Calcutta

- 454. SHRI DIPEN GHOSH: Will the Minister of TRANSPORT be pleased to state:
- (a) whether Government are aware that the British Airway_s proposes to withdraw its flights from Calcutta from 1st December, 1985;
- (b) wheth% Government have received any memorandum from Members of Parliament requesting Government to pursue the matter with the British Airways rot to withdraw its flights from Calcutta airport;
 - (c) it so, what are the details thereof; and
- (d) if the answer to the part (c) above be i_n negative, what are the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): (a) Yes, Sir.

- (b) and (c) Yes, Sir. A memorandum signed by 73 Members of Parliament and addressed to the Prime Minister has been received requesting the Government to intervene and persuade British Airways not to witndraw its flights from Calcutta.
 - (d) Does not arise. *

Vayudoot service to Aizwal

- 455. DR. C. SILVERA: Will the Minister of TRANSPORT be pleased to state:
- (a) by when the Vayudoot service to Aizwal is likely to be introduced;

- (b) whether it is a fact that three Dornier aircraft purchased for the North; Eastern R~gion have been diverted to other r.utes; and
- (c) if so, what are the details thereof especially the circumstance_s which led *> these diversions?

THE MINISTER OF STATE IN THE DEPARTMENT OF CIVIL AVIATION (SHRI JAGDISH TYTLER): (a) Vayudoot is likely to start its services to Aizwal with effect from 25th November, 1985.

- (b) No, Sir.
- (c) Does not arise.

Solatium paid by Solatium Fund Authority

- 456. DR. C. SILVERA; Will the Minister of TRANSPORT be pleased to state:
- (a) the amount sanctioned by the Solatium Fuvid Authority as solatium to the victims of hit and run motor accidents in Mizoram during the last three years;
- (b) the unmber of cases settled during the last three years and the number of cases still pending; and
- (c) what are the guidelines issued in ■this regard to different States|Union Territories?

THE MINISTER OF STATE IN THE DEPARTMENT OF SURFACE TRANS-PORT (SHRI RAJESH PILOT): (a) Rs. 10,000 have been placed at the disposal of Government of Mizoram for payment of solatium.

- (b) Government of Mizoram have reported that so far they have not received any claim application for payment of Solatium, and that no case is pending with! them.
- (c) Besides circulating the details of the Solatium Fund Scheme including the procedures *to* be followed ^{with} regard ₁₀-

the settlement of claims, the State Governraenls/Union Territory Administrations have been asked that the wide publicity may be given to the facilities provided in the Schrme, and to pay special attention to expeditious settlement of claims

inter-State Transport Commission

- 457. DR. C. SILVERA: Will the Minister of TRANSPORT be pleased to state:
- (a) what are the details of functions performed as a clearance house by Inter-State Transport Commission during the last three years;
- (b) what are the details of zonal permit scheme introduced by the Commission in North Eastern States and Union Terri tories especially in Mizoram; and
- (c) when was the Commission con stituted and who are its main function aries?

THE MINISTER OF STATE IN THE .DEPARTMENT OF SURFACE TRANS-PORT (SHRI RAJESH PILOT): (a) Inter-State Transport Commission a Statutory body set up under Section 63-A of the M.V. Act, 1939, is entrusted withi the responsibility of devising Schemes for the development, coordination on regulation of operations of transport vehicles,

partienulary operating on inter-State routes. The Commission also has a quasi-judicial role of settling disputes between states regarding inter-state road transportation. During the last three years, the Commission has resolved the issues pertaining to sharing of passenge, traffic between Delhi ! Administeration and neighbouring States viz. Raryana, Punjab, Himachal Pradesh, U.P and Rajasthan. The zonal permit scheme Agreements have also been re-I viewed after holding joint discussions of , representatives of the participating State Governments/UT Admns. These cover all the States in Northern, Eastern, Western, Southern and Central parts of the The Schemes country. have been renewed for a further period of five years w.e.f. Transport Development Council in its meeting in October 1985 has recommended abolition of Zonal Per- I

mil Schemes in the context of liberalization of National Permits.

to Questions

(b) The East Zone Permit Schema for goods veaidea covers .Bihar, U.F., Orissa, West Bengal, Assam, Nagaland, Mizoram and Arunachal Pradesh. In pursuance of the agreements through all these participating States, the Scheme is

continuing since May, 1976. As a result of renewal of agreement, in 1984, the validity of the Scheme is extended upto March, 1989. Under Eastern Zonal Permit Scheme, the number of zonul permits to be issued by participating States have been fixed as 700 each for Bihar, U.P.., Orissa West Bengal and Assam end 450 each by {be remaining. Allocation for Mizoram is 450. The holder of the Zonal Permit has ta iCihoose a minimum of three States including registering State for operations and is entitled to ply his vehicle without requirement of counter-signature. The Composite Fees for plying States in lieu of t3* is also payable only at single point.

(c) The Commission was first constituted in March, 1958 and is i«con«ti-ttited from time to time. It was last reconstituted on 26-4-1985 with Joint Secretary (Transport) as Chairman and Chief Engineer (Roads), Director (Transport, Research) of Deptt. of Surface Transport, Joint Director (Traffic & Commercial). Railway Board and Secretary. I.S.T.C. as Members.

इलाहाबाद में क्षेत्रीय सांस्कातिक केन्द्र का खोला काना

- 458 भी सत्य प्रकाश मालवींग : वया मानव संसाधन विकास मंत्री यह बताने कण करमें कि:
- (क) क्या सरकार ने इलाहाबाद में एक अंत्रीय सांस्कातिक केन्द्र खोलने का निर्णय लिया है: और
- (ब) यदि हां, तो इसकी स्थापना कितनी राशि सर्च होने की सम्भावना ह जौर इसका निर्माण कार्य कब तक जारका होने की सम्भावना है और इस केन्द्र द्वारा कव तक कार्य आरम्भ कर देने की आशा